

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/80/(IB)/2017  
NAME OF THE PETITIONER(S) : V.S ENTERPRISES  
NAME OF THE RESPONDENT(S) : THE ACE CONCRETE PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM

**ORDER**

Counsel for the petitioner present. In the opposite side, representative on behalf of OL appeared and submitted that the order dated 23.6.2014 provides that the Petition No: 205/2012 is *sub-judice* against the respondent before Hon'ble High Court of Madras wherein OL has been appointed as provisional liquidator of the respondent company M/s. The Ace Concrete Pvt. Ltd. In view of the fact that Company Petition pertaining to the winding up of the respondent company is pending before Hon'ble High Court, the application filed by the applicant is rejected, on the ground that there exists a dispute.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)